

Title: Need to rehabilitate people who have constructed their houses in revenue estates of different villages under duly registered sale deeds in Chandigarh before demolition of their dwellings.

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): Hon. Deputy-Speaker, Sir, during the last many years, a good number of people belonging to lower middle class in Union Territory of Chandigarh have bought small pieces of land in revenue estates of different villages under duly registered sale deeds and raised their modest houses, spending their life long earnings thereon. These are not encroachments. After registering all such sales, the Administration is now contemplating to demolish all the constructions. Such an action will leave the poor, hapless persons homeless, much against the policy of the Government.

If the land is needed for any planned development, the best course is to frame a scheme for constructing quality houses for them before depriving them of their existing shelters.

I urge upon the Government to take up this work under its Urban Renewal Scheme so that the people do not suffer because of some lapse on the part of registering authorities in the past. No demolition should be undertaken till allotment of new houses/flats/plots.